

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 508 of 2020 in CP(IB) 586/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2020**

Name of the Company: Pani Logistics
V/s
Jagadishchandra B Mistri IRP For Sona
Alloys Pvt Ltd
Section : 60(5) IBC r.w Rule 11 of NCLT rules,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.

2.

ORDER

Advocate, Ms. Lakshmy Iyengar appeared on behalf of the Applicant.

Sr. Advocate, Mr. Navin Pahwa appeared on behalf of the Respondent and requesting time to file reply.

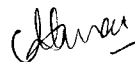
Two weeks' time is granted to file reply by serving an advance copy to the other side.

List the matter on 09.09.2020



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 24th day of August, 2020



**MANORAMA KUMARI
MEMBER JUDICIAL**